

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA
STARRED QUESTION NO. 499
TO BE ANSWERED ON THE 7TH APRIL, 2017
REUSE OF DISPOSABLE ITEMS**

***499. SHRI KIRTI VARDHAN SINGH:**

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

(a) whether complaints/cases related to reuse of disposable medical devices/items especially in cardiology and other super specialities in many private hospitals of the country have been received/ detected;

(b) if so, the details thereof along with the number of such complaints received/ cases detected during the last two years, hospital and State-wise; and

(c) the corrective steps taken by the Government to safeguard the health of the patients and the action taken against such hospitals?

**ANSWER
THE MINISTER OF HEALTH AND FAMILY WELFARE
(SHRI JAGAT PRAKASH NADDA)**

(a) to (c): A statement is laid on the Table of the House

**STATEMENT REFERRED TO IN REPLY TO LOK SABHA
STARRED QUESTION NO. 499* FOR 7TH APRIL, 2017**

(a) & (b) Health is a State subject and such complaints would generally be addressed to the State/Union Territory concerned. Data regarding the complaints received by States is not maintained centrally.

(c) The Government of India has enacted the Clinical Establishments (Registration and Regulation) Act, 2010 and notified Clinical Establishments (Central Government) Rules, 2012 for registration of Clinical Establishments with a view to prescribing the Minimum Standards of facilities and services provided by them. Under the said Act, the National Council for clinical establishments has approved Minimum Standards for different levels of Hospitals. These minimum standards inter-alia provide that the hospitals should have adequate drugs, medical devices and consumables commensurate to the scope of services and number of beds. These standards further provide that the quality of drugs, medical devices and consumables shall be ensured. Currently, the Act is applicable in the States of Sikkim, Mizoram, Arunachal Pradesh, Himachal Pradesh, U.P, Bihar, Jharkhand, Rajasthan, Uttarakhand and Assam and all Union Territories except Delhi. Enforcement of the Act falls within the remit of the States/UTs.
